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This case has come to the notice of the ixecutive Committee of the AEPC and -he Committee has taken a serious note of the matter. Director General of the Council has been asked to conduct a detailed enquiry and take action against the erring officials. The Committee has also taken serious note of the lapse on the part of the concerned Bank. The Council has frozen the Bank Guarantees/Demand Drafts of M|s. Duggal and Bajaj for a total amount of Rs. 1,55,498/-. A sum of Rs. 15,270j- has separately been realised from this party. The Council has been asked to further intensify the quota audit being conducted by it.

False Income Tax returns filed by apparels export promotion council

1696. SHRI RAM NARESH KUSHA-WAHA: Will the Minister of FINANCE be pleased to state:

/a) whether it is a fact that the Appau:k Export Promotion Council, New Delhi, has filed returns of income for the years ending on 31st day of December of 1978, 1979, 1980, 1981 and 1982 which are false as income arising out ot forfeiture of earnest money deposits, bank guarantees etc. furnished by the garments exporters under the commercial agree-ments between the exporters and the AEPC and also the money received from the Cotton Textiles Export Promotion Counci) have been suppressed; and

if so. what are the details in this

IHE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) and

(b) ITie Apparels Export Promotion Council, New Delhi, has filed returns for the accounting years ending on 31-12-1978, 31-12-1979, 31-12-1980 and 31-12 1981. The return for the accounting year ended on 31-12-1982 has not been received so far. The last assessment has been completed for the Assessment Year 1979-80 on a total income of Rs. 38,050/- as against 'nil' income declared.

to Questions

Draft Assessment Order for the Assessment Year 1980-81 has been completed by the Income Tax Officer proposing an addition of Rs. 22,00,000|- being amount received from the Cotton Taxtiles Promotion Council, Rs, 11,45,370j- being forfeited earnest money deposit, Rs. 2,14,000|being entrance fees being received from members, Rs. 4,05,314/- being amount of expenditure incurred outside India without the prior permission of the Central Board of Direct Taxes as required by the proviso to Clause (c) of Sub-Section (1) c Section 11 of the Income Tax Act, 1961 and was sent to the assessee for his io formation and on receipt of the assessees objection the case has been referred to Inspecting Assistant Commissioner for his directions in accordance with the provisions of Section 144 B of the Income Tax Act, 1961. Assessments for subsequent years are pending.

Trade Agreement between India and Egypt

1697. SHRI VISHVAJIT PRITHVUIT SINGH: Will the Minister of COMMER-CE be pleased to state:

- (a) whether it is a fact that a trade agreement was recently signed between India and Egypt; and
- (b) if so, what are the detail, in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) No, Sir.

(b) Does not arise.

Simulators for differen* aircraft with the Indian Airlines

1698. SHRI LADLI MOHAN NIGAM: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to

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- (a) the number of simulators in Indian Airlines with separate figures for Avro, Boeing and Airbus aircraft and the cost of a simulator of each type:
- (b) what is the average training time needed for a pilot for training and for refresher training;
- (c) the number of pilots who are trained every year on different simulators and how many hours each simulators is in use in a month, how many pilots are trained on every simulator each year for different aircraft;
- (d) whether it is a fact that an airbus simulator is doing the minimum hours of job and no training could be possible for the new pilots and what are the details of hours of work of each simulator month-wise for the last 3 years; and
- (e) whether it is also a fact that Indian Commercial Pilots Association has demanded that no extension should be given to pilots so that the new-comers are given employment?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN): (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

Import of Silk

- 1699. SHRIMATI MONIKA DAS: Will the Minister of COMMERCE be pleased to state:
- (a) whether the Central Government have received any note from the Government of Karnataka with regard to the import of Silk; and
- (b) if so, what are the details thereof and the action taken by Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) Yes, Sir.

(b) The Government of Karnataka has *inter alia* requested that import of raw silk under the Replenishment Scheme and the Advance Licensing Scheme be stopped. Since these schemes are meant to 761 RS-^t.

boost exports and cover other items, no ban is contemplated. However, import has been tightened by imposition of a IOO per cent value addition condition for ALS imports of raw silk.

Contracts given to Micoperi SPA of Italy by .Mazagon Dock Ltd.

1700. SHRI R. R. MORARKA. Will the Minister of DEFENCE be pleased to state:

- (a) what are the contracts given to Micoperi SPA of Italy by Mazagon Dock Limited during the last five years;
- (b) what are the details of the contracts awarded for goods/services to be supplied by them and the amount payable for the same;
- (c) whether these contracts were awarded through tenders or by negotiations; and
- (d) what is the normal procedure followed by Mazagon Dock Limited in awarding such contracts?

MINISTER THE OF **DEFENCE** (SHRI R. VENKATARAMAN): (a) and (b) During the last 5 years Mazagon Dock Ltd. awarded two sub-contracts to M/s. Micoperi of Italy of the value of about Rs. 42 crores for transportation and installation of offshore platforms and other associated works such as laying of pipelines, installation of risers etc. during the working season 1981-82 and 1982-83. Another contract valued at about Rs. 4 crores for provision of technical assistance to MDL for transportation and installation of offshore platforms and associated subsea works, for a period of one year from 1-10-1982 was also awarded.

- (c) The contracts were awarded on the lowest tender basis.
- (d) In case of specialised requirements like these tenders are invited from reputed and experienced parties in the field. Contracts are awarded on the lowest tender basis with the approval of Board of Directors and of the Government for foreign exchange expenditure.